

**DIVISION BENCH**

**ITEM NO.101**

**NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH  
PRAYAGRAJ**

**CP (IB) No.52/ALD/2023**

**CORAM:**

- 1. SHRI PRAVEEN GUPTA,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,  
HON'BLE MEMBER (TECHNICAL)**

**Date of Order: 3<sup>rd</sup> July, 2024**

**Attendance-Cum-Order Sheet of the Hearing.**

<b>NAME OF THE COMPANY</b>	<b>PUNJAB NATIONAL BANK V/S M/S SHREE BADRI KEDAR PAPERS PVT LTD</b>
<b>UNDER SECTION</b>	<b>7 IBC</b>

**COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:**

Ms. Nishi Chaudhary, Adv.

*: For the Financial Creditor*

Sh. Rahul Agarwal with  
Sh. Vedant Agarwal, Adv.

*: For the Corporate Debtor*

**ORDER**

Ld. Counsels representing the parties are present.

1. After arguing for some time, the Ld. Counsel representing the Financial Creditor seeks and is granted two weeks time to file an affidavit with respect to the actual date of default, which resulted into declaring the account as NPA. She also seeks an adjournment to cite any judicial precedents with respect to declaring the date of default as being the date of NPA.
2. Let the needful be done within the aforesaid stipulated period by serving an advance copy to the opposite side.
3. The matter is adjourned for further hearing on 5<sup>th</sup> August, 2024.

***-Sd-***

**(Ashish Verma)  
Member (Technical)**

***-Sd-***

**(Praveen Gupta)  
Member (Judicial)**

**3<sup>rd</sup> July, 2024**

*Kavya Prakash Srivastava  
(Stenographer)*